

IN THE HIGH COURT OF JHARKHAND AT RANCHI

(Criminal Appellate Jurisdiction)

Criminal Appeal (D.B.) No. 828 of 2012

Gosai Hansda @ Gasai Hansda ... **Appellant**

Versus

The State of Jharkhand ... **Respondent**

With

Criminal Appeal (D.B.) No. 749 of 2010

Chito Hembram @ Chhito Hembram & Anr. ... **Appellants**

Versus

The State of Jharkhand ... **Respondent**

With

Criminal Appeal (D.B.) No. 530 of 2011

Chhotaka Shankha Tudu & Chota Shankho Tudu & Ors. ... **Appellants**

Versus

The State of Jharkhand ... **Respondent**

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : Mrs. Swati Shalini, Amicus
[In Cr. Appeal (D.B.) Nos. 828 of 2012 and 530 of 2011]

Mr. Swami Nath Prasad Roy, Adv.

[In Cr. Appeal (D.B.) No.749 of 2010]

For the State : Mr. Bhola Nath Ojha, APP

[In all cases]

Order No. _____ /Dated: 06th September, 2021

Mrs. Swati Shalini, the learned Amicus in Criminal Appeal (D.B.) Nos. 828 of 2012 and 530 of 2011 and Mr. Swami Nath Prasad Roy, the learned counsel in Criminal Appeal (D.B.) No. 749 of 2010 who appear for the appellants have concluded their arguments.

Mr. Bhola Nath Ojha, the learned APP has commenced his arguments.

Post these matters tomorrow, that is, on 07.09.2021.

Part Heard.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)